

HIGH COURT OF DELHI AT NEW DELHI

No. 200/Rules/DHC

Dated: 07.09.2026

PRACTICE DIRECTION

Hon'ble the Chief Justice, on the recommendations of '*Rules Committee under section 123 of the CPC which also look into Delhi High Court (Original Side) Rules, 2018 and Anciliary Matters*', has been pleased to issue following Practice Direction for information and compliance by all concerned:-

"The Judgment rendered by the District Courts in Civil Petitions and Civil Suits shall have a list of witnesses and exhibits at the end in an annexure.

*The appendix in Civil matters shall be as per **FORM 'A'** appended to this Practice Direction.*

This Practice Direction shall come into force with immediate effect.

By Order

Sd/-
(ARUN BHARDWAJ)
REGISTRAR GENERAL

FORM 'A'

(CIVIL CASES)

LIST OF WITNESSES

S.No.	Name of Witness	Whether witness of plaintiff or defendant

LIST OF DOCUMENTS

S.No.	Exhibit/Mark	Date of Exhibit	Description of Exhibit